

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.262/Chd/Hry/2017**

**In the matter of:**

Benetton India Pvt. Ltd.

...Petitioner-Applicant Co.

Present: Mr. Praveen Gupta, Advocate for the petitioner.

This application has been filed in Form NCLT 1 alongwith the required documents as mentioned in Annexure-B.

It is *inter alia* contended by learned counsel for the petitioner that the company is a subsidiary of Benetton Group SRL and vide Board Resolution dated 31.10.2017 (Annexure A-8) the company has resolved to change the Financial Year on the request received from the holding company (Annexure A-7) from 1<sup>st</sup> January to 31<sup>st</sup> December of the year i.e. calendar year. There is affidavit in support of the contents of the application filed by Mr. Sundeep Kumar Chugh who has been authorised to file the petition and to take all the necessary steps in the progress of the case. Audited Finance Statement of the petitioner company is for the year ending 31.03.2016 at Annexure A-10 and Annexure A-6 is the copy of the Audited Financial Statement of the petitioner company for the year ending 31.03.2017. Audited Financial Statement of the holding company for the Financial Year ending 31.12.2016 is at Annexure A-2. It is further contended that copy of Form GNL-1 is at Annexure A -11.

The matter be listed for hearing on 20.12.2017. Notice be sent to the Registrar of Companies, NCT of Delhi and Haryana by collecting the same from registry by Speed Post alongwith copy of the petition and entire Paper Book and to

file affidavit of service at least three days before the date fixed alongwith postal receipt and tracking report Dasti as well.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

November 24, 2017  
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